

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 611 of 2019**

Beby Kumari @ Baby Kumari ...Appellant(s).
Versus
Santosh Kumar Singh & Others ... Respondent(s)

**with
M.A. No. 520 of 2019
With
I.A. No. 10033 of 2019**

Smt. Lochni Devi @ Lachni Devi ...Appellant(s).
Versus
Santosh Kumar Singh & Others ... Respondent(s)

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing**

For the Appellant(s) : Mr. Arvind Kr. Lall, Advocate.
For the Respondent : Mr. Ashutosh Anand, Advocate

04/06.09.2021: **I.A. No. 10033 of 2019 In M.A. No. 520 of 2019**

Heard the counsel for the parties.

Through this interlocutory application, the appellant has prayed to condone the delay of 350 days in preferring this appeal.

Considering the statements made in the interlocutory application and satisfied with the reasons shown, I am inclined to allow this interlocutory application. The delay of 350 days in preferring this appeal is condoned.

This interlocutory application is, accordingly, allowed.

List both these cases after two weeks.